

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20985/2014

(Arising out of impugned final judgment and order dated 03/02/2014 in CMWP No. 19485/2012 passed by the High Court Of Judicature at Allahabad)

STATE OF UP AND ORS.

Petitioner(s)

VERSUS

Z.U. ANSARI

Respondent(s)

Date: 25/08/2015 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Pawanshree Agrawal, Adv.
(mentioned by) Mr. Utakarsh Jaiswal, Adv.
Mr. Abhishek Chaudhary, Adv.

For Respondent(s) Ms. Ruchi Kohli, Adv.

UPON being mentioned the Court made the following

O R D E R

One week further time is granted to learned counsel for the parties to file written submission.

(MAHABIR SINGH)

COURT MASTER

(VEENA KHERA)

COURT MASTER

(Judgment in the above-mentioned was reserved on 18th August, 2015 by a Bench comprising Hon'ble Mr. Justice T.S. Thakur and Hon'ble Mr. Justice V. Gopala Gowda)